GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4209 ANSWERED ON:02.05.2012 LEGAL ACTION AGAINST CIL

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framework set up by the company to handle investor grievances.

Will the Minister of COAL be pleased to state:

(a) whether U.K. based Children's Investment Fund has threatened to take legal action against Coal India Limited (CIL);
(b) if so, the facts in this regard;
(c) the details of allegations levelled by the said organization against CIL;
(d) the reaction of the Government to the said allegations alongwith the action taken/ proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Children's Investment Fund, a minority shareholder, had indicated that it would take legal action against the individual Coal India Limited (CIL) Board Members for breach of fiduciary duties.

(c): The points raised/allegations levelled were:
(i) underpricing of Fuel Supply Agreement coal as compared to market levels;

(ii) slow implementation in setting up of washeries;

(iii) lack of action on prevalent theft of coal;

(iv) inefficiencies in underground mines; and

(d): The allegations levelled against CIL are relating to operational matters of CIL and CIL needs to address them as per the